

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 30.8.1999

OA 195/94

Kanhaiya Lal Narania, Head Clerk in the office of Station Director, All India Radio, M.I.Road, Jaipur.

... Applicant

Versus

- 1. Union of India through Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi.
- 2. Director General, All India Radio, Akashwani Bhawan, Parliament Street, New Delhi.
- 3. Station Director, All India Radio, M.I.Road, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. P.V.Calla

For the Respondents


... Mr.V.S. Gurjar

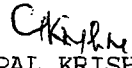
O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Kanhaiya Lal Naraniya, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, claiming his promotion against Roster Point No.1 of the departmental competitive examination or against Roster Point No.8 as per seniority cum fitness basis. He has also prayed for a declaration that the orders dated 18.2.94 and 25.3.94 are void.

2. We have heard the learned counsel for the parties. The learned counsel for the applicant prays for permission to withdraw this OA with liberty to file a fresh OA. The applicant is permitted to withdraw this OA with liberty to file a fresh OA, subject to just exceptions. The present application is dismissed as withdrawn. No order as to costs.


 (N.P.NAWANI)
 ADM.MEMBER


 (GOPAL KRISHNA)
 VICE CHAIRMAN

VK